

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Original Application No. 92/2024 (WZ)

Earlier Original Application No.372/2024 (PB)



News item titled "Mumbai lost over 21000 trees in 6 years to make way for Metro Road projects" appearing in the Indian Express dated 26/3/2024

AFFIDAVIT IN REPLY ON BEHALF OF THE COLLECTOR OFFICE,
MUMBAI CITY i.e. Respondent No. 5

I, Shri Pradip Ramchandra Taware, age 45 years, Indian Inhabitant, resident of Mumbai, working as Assistant Superintendent No. 1, Collector Officer, Mumbai City having address at Old Customs house, Shahid Bhagat Singh Marg, Mumbai 400 001, for & on behalf of the Respondent No. 5, do hereby state on solemn affirmation as under:-

1. I am filing this Affidavit in compliance of the Order dated 28/05/2024 and 9/9/2024 passed by the Hon'ble National Green Tribunal, WZ, Pune on behalf of the Respondent No. 5 i.e. Collector Office, Mumbai City.
2. I say and submit that the Hon'ble National Green Tribunal, Principal Bench at New Delhi has taken Suo Moto cognizance in Original Application No. 372/2024 (PB) regarding News item titled "Mumbai lost over 21000 trees in 6 years to make way for Metro Road projects" appearing in the Indian Express dated 26/3/2024. In the aforesaid matter, the Hon'ble NGT, Principal Bench vide Order dated 16/4/2024 transferred the aforesaid matter to the Western Zone Bench, Pune, which is registered as Original Application No. 92/2024 (WZ), Pune. The Hon'ble NGT, Western Zone vide order dated 28/5/2024 and 9/9/2024 directed the Respondent No. 5 to file reply affidavit in the said matter.
3. I say and submit that with respect to the order dated 28.05.2024, it is to be stated that after receiving a notice dated 01.05.2024 where it was directed to remain present for hearing on 28.05.2024. The said letter was received by us on 06th of May 2024 but since we were occupied in General Election to Loksabha procedures. Therefore, we could not attend the said hearing.
4. I say and submit that, thereafter we received a notice dated 09.07.2024 where it was directed to be remain present for the above hearing on 09.09.2024. I say that our law officer tried to

connect through Video Conferencing for attending the above matter. However, due to technical issues she could not get connected and could not attend the said proceeding online. I state that we tendering our apologies for not remain present on Dated 28.05.2024 and 09.09.2024 for the above hearing.

5. I further say and submit that since the present application is related to felling of trees in last six year to make the way for Metro and road projects in Mumbai, the said issues of felling of trees falls under the purview of Tree Authority Department (Municipal Corporation of Greater Mumbai). Therefore, we i.e. Respondent No. 5 vide letter dated 08/10/2024 requested the Deputy Commissioner (Garden), Byculla, Mumbai to take appropriate action. A copy of the letter dated 08/10/2024 is annexed herewith as an Annexure-I.

In view of the aforesaid facts and circumstances, it is humbly stated that for the aforesaid reasons, the present affidavit and reply is to be taken on record on behalf of Respondent No. 5.

Hence this Affidavit dated 24th April 2024.

Mumbai

Dated: 10th October 2024.

M. Pradip Ramchandra Taware
90/90/24
Deponent.

VERIFICATION

I, Shri Pradip Ramchandra Taware, age 45 years, Indian Inhabitant, resident of Mumbai, working as Assistant Superintendent No. 1, Mumbai City Survey and Land Records, Collector Office, Mumbai City having address at Old Customs house, Shahid Bhagat Singh Marg, Mumbai 400 001, for & on behalf of the Respondent No. 5, do hereby state on solemn affirmation that whatever is stated above is true and correct to the best of my knowledge and belief and I believe the same to be true and correct.

Dated this 10th Day of OCT 2024.

Deponent

M. Pradip Ramchandra Taware
90/90/24

Assistant Superintendent No. 1, Mumbai City

Identified M:



BEFORE ME

S.N. Dhanage

Before me

NOTED & REGISTERED

Page No. 92 Sr. No. 719

Dated. 11 OCT 2024

Adv. S.N. Dhanage
Notary Govt. Of India
Regd. No. 15376, MUMBAI (MS)
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107/109 Near Central Camera Shop
ID.N. Road, Fort, Mumbai - 400001
Mob. 8591897834

जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, मुंबई शहर

ओल्ड कस्टम हाऊस, शाहीद भगतसिंग मार्ग, फोर्ट, मुंबई - ४०० ००१

Pin ४०००००१, Tel. २२६६५२३३, Email : collector_mumbai@maharashtra.gov.in

(भूगणन व भूमि अधिलेख शाखा)

क्र. सीएसएलआर/एसअॅन्डएलआर-१ व २/८/०. A. No. १२/२०२४/२०२४
दि. ८/१०/२०२४, जा. क्र. ४१३८

प्रति,

✓ Deputy Commissioner (Garden),
१००/A, Sant Savata Mali Marg,
Byculla East, Byculla,
Mumbai - ४०० ०२७



विषय :- BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

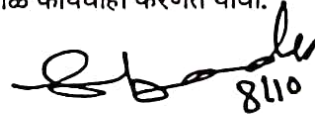
Original Application No. १२/२०२४ (WZ)

Earlier Original Application No. ३७२/२०२४ (PB).

- संदर्भ :- १. Registrar, NGT, WZB, Pune यांचेकडील दि. ०१/०५/२०२४ रोजीचे पत्र.
२. Registrar, NGT (WZB), Pune यांचेकडील दि. १५/०७/२०२४ रोजीचे पत्र.
३. Order dated ०९.०९.२०२४ in The National Green Tribunal, Western Zone Bench, Pune.

उपरोक्त विषयांकित O. A. No. १२/२०२४ मध्ये National Green Tribunal Western Zone Bench, Pune यांचेकडून संदर्भीय आदेश क्रमांक ३ पारित करण्यात आलेले आहेत.

सदर आदेशाच्या अनुषंगाने आपणांस कळविण्यात येते की, The Indian Express या वृत्तपत्रातील "Mumbai lost over २१,००० trees in ६ years to make way for Metro, road projects" या बातमीच्या अनुषंगाने Hon. National Green Tribunal, Principal Bench, at New Delhi येथे Original Application No. ३७२/२०२४ (PB) Suo Moto दाखल केलेले आहे. तरी, Hon. National Green Tribunal, New Delhi यांनी दि. १६/०४/२०२४ रोजीच्या आदेशाने NGT, PUNE BENCH यांचेकडे पाठविले. सदर Original Application No. ३७२/२०२४ (PB) हे आता Original Application No. १२/२०२४ (WZ) यांचेकडे दाखल करण्यात आलेले आहे. त्यामुळे, सदरचा विषय हा आपल्या कार्यालयाशी संबंधित असल्याने आपले कार्यालयामार्फत तात्काळ कार्यवाही करणेत यावी.


8110

(संजय यादव)

जिल्हाधिकारी, मुंबई शहर